

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3322/2015

BANI AMRIT KAUR

Appellant(s)

VERSUS

STATE OF HARYANA . & ORS.

Respondent(s)

(IA No. 101167/2020 - APPLICATION FOR PERMISSION
IA No. 155028/2023 - EXEMPTION FROM APPOINTMENT OF OFFICIAL
TRANSLATOR
IA No. 155026/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 120898/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 12-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Appellant(s) Ms. V. Mohana, Sr. Adv.
Mr. M. T. George, AOR
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Mr. Rohit Bhardwaj, Adv.
Mr. Johns George, Adv.
Mr. Shiv Nath Sawhney, Adv.
Mr. K.c. Mohana, Adv.
Ms. Bhavya Pande, Adv.
Ms. Sneha Botwe, Adv.
Ms. Adrita Bhuyaun, Adv.

For Respondent(s) Mr. R. Venkataramani,
Attorney General for India (Not Present)
Mr. Alok Sangwan, Sr. A.A.G.
Mr. Sumit Kumar Sharma, Adv.
Mr. Samar Vijay Singh, AOR
Mr. Rajat Sangwan, Adv.
Mr. Vishnu Tallapragada, Adv.
Mr. Vipul Dahiya, Adv.
Mr. Apoorv Yadav, Adv.
Mr. Vaibhav Yadav, Adv.
Mr. Keshav Mittal, Adv.
Ms. Sabarni Som, Adv.
Mr. Aman Dev Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Arguments concluded.

Judgment reserved.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILY)
COURT MASTER (NSH)